

**PART - I****HARYANA GOVERNMENT****LAW AND LEGISLATIVE DEPARTMENT****Notification**

The 18th January, 2023

**No. Leg. 2/2023.**— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 16<sup>th</sup> January, 2023 and is hereby published for general information: -

**HARYANA ACT NO. 2 OF 2023****THE HARYANA LEGISLATIVE ASSEMBLY (SALARY, ALLOWANCES AND PENSION OF MEMBERS) SECOND AMENDMENT ACT, 2022**

**AN**

**ACT**

*further to amend the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Act, 1975.*

Be it enacted by the Legislature of the State of Haryana in the Seventy-third Year of the Republic of India as follows:-

- 1.** This Act may be called the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Second Amendment Act, 2022. Short title.
- 2.** In section 3D of the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Act, 1975 (hereinafter called the principal Act), for the words “fifteen thousand rupees”, the words “twenty thousand rupees” shall be substituted. Amendment of section 3D of Haryana Act 2 of 1975.
- 3.** After section 3D of the principal Act, the following section shall be inserted, namely:- Insertion of section 3E in Haryana Act 2 of 1975.

**“3E. Driver allowance.-** A member shall be entitled to driver allowance at the rate of twenty thousand rupees per month which the Haryana Vidhan Sabha Secretariat may directly credit to the account of person to be notified by the member to the Secretariat to work as his Driver:

Provided that the person so notified by the member shall continue to render assistance to the member at his pleasure.”.

BIMLESH TANWAR,  
ADMINISTRATIVE SECRETARY TO GOVERNMENT,  
HARYANA, LAW AND LEGISLATIVE DEPARTMENT.